

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2970
TO BE ANSWERED ON 21.03.2022

Review of Environment Protection Act

2970. SHRIMATI RAMA DEVI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Environment Protection Act is reviewed from time to time to strengthen the implementation and enforcement mechanism;
- (b) if so, the dates on which such reviews have been done during the last three years;
- (c) the outcomes of the said review along with the strategy formulated for future based on the said outcomes;
- (d) whether it is also a fact that increasing pollution in forest areas was not mentioned during the review of the same; and
- (e) if so, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e):Legislative reform is a continuous process and environmental laws also need amendment from time to time to address extant weaknesses, topical needs and better alignment with the policies. The Rules, Guidelines and Notifications framed under various environmental laws by the Government are aimed at full compliance of the respective legislations and to ensure that forest, wildlife and environment are protected and the effects of the developmental project on these are kept at the minimum. As part of this process, the legal and administrative framework provided by the extant Acts, Rules, Notifications, Orders, Circulars and various directions are constantly reviewed with the aim of protecting and improving the environment in the country by implementing the provisions of the Environment (Protection) Act, 1986.
